

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification  
Jammu, the 8<sup>th</sup> December, 2016**

**SRO 390** -In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Mr. Kacho Turub Shah Assistant Commissioner (Revenue), Kargil, to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil, Kargil of District Kargil.

**By order of the Government of Jammu and Kashmir**

**Sd/-**

**( Mohammad Ashraf Mir )**

Commissioner /Secretary to Government,  
Revenue Department

No: - Rev/LB/19/2006- Kargil

Dated: -08-12- 2016

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Kargil.
- 6 Director, Archives, Archaeology & Museums, J&K Jammu.
- 7 Manager Government Press, Sringar for publication in the Govt. Gazette.
- 8 Pvt.Secretary to Minister for Revenue for information of the Honble Minister
- 9 Pvt.Secretary to Minister (MOS) Revenue for information of the Hon'ble Minister of state.
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.



(Shuaib Mohammad Naikoo) KAS  
Under Secretary to Government  
Revenue Department